

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 95-102/2005 in CIVIL APPEAL NO. 8385-8391 OF 2002

STATE OF HARYANA

Appellant (s)

VERSUS

VATSAL VASHISHT & ORS.

Respondent(s)

(With appln.for clarification and office report)

Date: 05/02/2007 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Applicant:

Mr. P.S.Patwalia,Sr.Adv.

Mr. Aman Preet Singh Rahi,Adv.

Ms. Ekta Nijjar,Adv.

Mr. Jasbir Singh Malik,Adv.

For Appellant(s)

M/s. Ajay Siwach,

Manjeet Singh,

Hariksh Singh and

Mr.T.V.George,Adv.

For Respondent(s)

Mr. K.K.Mohan,Adv.

Mr. Suresh Bharati,Adv.

Mr. Brijender Chahar, Sr. Adv.

Mr. Abhinav Jain, Adv.

Mrs. Jyoti Chahar, Adv.

Mr. Vinay Garg, Adv.

Mr. S.K. Sabharwal, Adv.

Mr. Balbir Singh Gupta, Adv.

Mr. K.B. Rohtagi, Adv.

Mrs Lalita Kaushik, Adv.

Mr. Goodwill Indeevar, Adv.

Ms. Kamakshi S. Mehlwal, Adv.

Mr. Arvind Kumar Gupta, Adv.

Mr. Surya Kant, Adv.

Ms. Kamakshi S. Mehlwal, Adv.

Mr. Krishan Singh Chauhan, Adv.

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UPON hearing counsel the Court made the following

O R D E R

The I.As. are dismissed as withdrawn.

[Suman Wadhwa]

Court Master

[Vijay Aggarwal]

Court Master

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A.Nos. 95-102 IN

CIVIL APPEAL NOS. 8385-8391 OF 2002

STATE OF HARYANA .. APPELLANT

vs.

VATSAL VASHISHT & ORS.... RESPONDENTS

O R D E R

Learned counsel wants to withdraw the I.As. for
clarification. The same are dismissed as withdrawn.

.....J.

(A.K. MATHUR)

.....J.

(P.K.BALASUBRAMANYAN)

NEW DELHI;

FEBRUARY 5, 2007.